

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 52(ND)14
CA. NO.

CORAM:



PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016**

NAME OF THE COMPANY: M/s. Shiv Pratap Gurjar & Anr. Vs. Shree Govind Town Planners
Pvt. Ltd. & Ors.

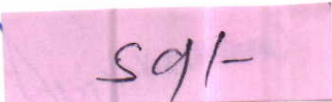
SECTION OF THE COMPANIES ACT: 397/398

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHAILESH SUMAN	Adv.	R-1-5	
2.	SHIVAM CHANANA	Adv.	Petitioners	

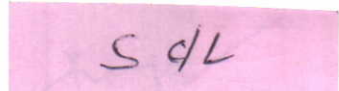
ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner seeks and is given one week's time as last chance to file the reply to the application for the reinstatement of the Directors. Learned counsel for the petitioner shall provide a copy of the reply to the learned counsel for the respondent and the learned counsel for the respondent shall be at liberty to file the rejoinder, if any, within a week's time thereafter.

List on 05.12.2016.



(R.Varadharajan)
Member (Judicial)



(Maharaj Krishan Hanjura)
Member (Judicial)